companies for exploration of off-shore and onshore oil resources in the country during the last two years and what are the areas allotted to each company; and

(b)_what is the number of cases in which such agreements are proposed to be reviewed ?

THE DEPUTY MINISTER IN THE MINISTRY OF PETROLEUM (SHRI ZIAUR RAHMAN ANSARI) : (a) No contract with any foreign oil company has been entered into for oil exploration in onshore. For off-shore exploration and production, two contracts were signed in May, 1974 with Carlsberg India Group for Ben- j gal-Orissa basin and with Reading and Bates Group for the Kutch Basin. The main terms of these two contracts (including the area allotted to each company) were given in the statement laid on the Table of the Sabha in reply to Question No. 4 answered on July 22, 1974. A similar contract with improved terms was signed with Asamera Group for the Cauvery off-shore basin in October, 1975. The salient features of this contract (including the area allotted to the company) were given in the statement laid on the Table of the Sabha in reply to Started Question No. 5 answered on March S, 1976.

(b) None.

"Cease and Desist" Order Against Manufacturers of Viscose Filament Yarn

602. SHRI KALYAN ROY : SHRI BIR CHANDRA DEB BURMAN : SHRI S. KUMARAN :

SHRI JAGIIT SINGH ANAND :

Will the Minister of LAW, JUSTICE AND COMPANY AFFAIRS be pleased to state :

(a) whether it is a fact that the Monopolies and Restrictive Trade Practices Commission has recently passed a "cease and desist" order against eight manufacturers of viscose filament yarn, namely, Century Rayon, J. K. Rayon; Kesoram Rayon, National Rayon Corporation and four others; (b) if so, what are the details thereof including the reasons in each case;

(c) what is the number of companies out of those mentioned above which belong to the monopoly houses as referred to in the Monopoly Commission report and what are the names of the directors in each of these eight companies;

(d) whether it is a fact that each of these companies has issued regular bonus shares and paid high dividends during the last four years till the first week of August, 1976; and

(e) if so, what are the detail* of bonus shares and dividends paid by these companies during the last three years, year-wise ?

THE DEPUTY MINISTER IN THE MINISTRY OF LAW, JUSTICE AND COMPANY AFFAIRS rSHRJ BEDAB-RATA BARUA) : (a) to (e) A statement is laid on the Table of the House furnishing the available information in respect of the various parts of the Question. [See Appendix XCVI1 Annexure No. 55]

Applications for Registration for new Companies

603. SHRI NARASINGHA PRASAD NANDA : Will the Minister of LAW. JUSTICE AND COMPANY AFFAIRS be pleased to state the number of applications of new companies which ar; pending for registration under the Companies Act at present ?

THE DEPUTY MINISTER IN THE MINISTRY OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI BEDA-BRATA BARUA) : The information is being collected and will be laid on the Table of the House.

Loco repair and train examination yard

604. SHRI JAGJIT SINGH ANAND : Will the Minister of RAILWAYS pleased to state :

(a) whether it has come to Government's notice that the loco repair and train exa-